[Shri A. C. Guha.]
Malaviya, the Minister for Natural
Resources I would like to read out
the following statement:

"I am glad to inform the House that subject to final ratification. agreement has been reached ween the Government of India and the Assam Oil Company regarding the formation of a rupee company in Assam to carry out exploration and production of crude oil in the Nahorkatiya area. The House will recollect that negotiations have been going on for nearly a year for the formation of this company following the issue of prospecting licences for the Nahorkativa Extension, Hugrijan and Moran areas to the company subject to the conditions that the mining leases will not be issued except to the new rupee company in which there will be participation of Indian capital. According to the agreement reached, a new rupee company will be formed in which 331 per cent of the share capital will be contributed by the Government of India and 66-2/3 per cent by the Assam Oil Company. The Memorandum and Articles of Association of the company will be as approved by the Government of India and will contain vision for the appointment of special Directors on behalf of the Government who will be entitled to reserve, for the approval of Government important matters of policy including such matters as contracts and agreements with persons in foreign States, the disposal of oil and oil products in India, the appointment of foreigners, etc. In particular, it has been agreed that the price of crude oil produced by the new rupee company will be fixed only with the approval of the Government of India and I am glad to announce further that the crude that will be needed for the proposed refinery to be set up in the eastern part of our country will be sold at a concessional price. This concessional price will be fixed in course with the consent of the Government. Other important features of the agreement are that the new

rupee company will provide certain facilities for the training of technipersonnel and the foreign exchange required for the project will be found by the contributions of the Assam Oil Company to its share of the share capital in sterling. The control which Government has arranged, brings this enterprise generally into accord with the revised industrial policy of the Government of India. Some of the details that flow from this agreement have still to be examined and approved by the Government."

Shri Bhupesh Gupta (West Bengal): May I ask one question Sir? I would like to know whether some representations were received from the Government of Assam in this connection, and if so, what were these representations and how have they been treated by the Central Government?

SHRI A. C. GUHA: Representations about what?

SHRI BHUPESH GUPTA: About the location of the office.

SHRI A. C. GUHA: Location of the office? Sir, this is a company, and the question of its headquarters or the location of its office is yet to be decided. I think the hon. Member meant something else.

THE SUPPRESSION OF IMMORAL TRAFFIC IN WOMEN AND GIRLS BILL, 1956—continued

MR. CHAIRMAN: We shall take up clause by clause consideration of the Bill.

Clauses 2 to 6 were added to the Bill.

Clause 7—Prostitution in or in the vicinity of public places

SHRIMATI SAVITRY DEVINIGAM (Uttar Pradesh): Sir, 1 move:

2. "That at page 5, line 18, for the words 'Any woman or girl who carries on prostitution' the words 'any man or woman who forces others to carry on prostitution' be substituted."

CHAIRMAN: The clause for and the amendment are open discussion.

श्रीमती सावित्री निगम : श्रीमन्, यह बहत सही है कि किसी भी सार्वजनिक उपयोगिता के स्थान में, चाहे वह मंदिर हो ग्रथवा स्कूल, इस प्रकार का श्रनैतिक कार्य नहीं होना चाहिये ग्रौर ऐसा ग्रनैतिक कार्य करने वाले स्त्री ग्रौर पुरुषों को भ्रवश्य ही दंडित किया जाना चाहिये। इसके साथ ही साथ यह भी ठीक है कि इस धारा में ग्रनाचार रोकने के साथ साथ जो जन-सेवा के स्थानों का सम्मान बढाया गया है वह भी उचित है। लेकिन बड़ी ग्रजीब बात यह है कि असली ग्रपराधी को इसमें छोड दिया गया है। असल में वह वेचारी विवश निरीह बालिका इस प्रकार की गडागर्दी करने वाले ग्रौर चकला रखने वालों के हाथ में फंस जाती है ग्रौर उसे मजबूर हो कर उनकी इच्छा के सामने झकना पड़ाता है। इस विधेयक में उस स्त्री को दंड देने की व्यवस्था है। यदि मेरा भ्रमेंडमेंट स्वीकार कर लिया जाय तो उन कलप्रिटस को भी दंडित किया जा सकेगा जो कि उसको ऐसा अनैतिक कार्य करने के लिये मजबर करते हैं। इसलिये में समझती हं कि यह एक बड़ा लूपहोल है और इसको न छोड़ा जाय, बरना जो असली अपराधी होंगे वे छट जायेंगे श्रौर जो बेचारी विवश श्रौर मसीबतजदा स्त्री होगी उसको सजा मिल जायेगी। मैंने यह अमेंडमेंट मुव किया है:

"Any man or woman who forces others to carry on prostitution" instead of "Any woman or girl who carries on prostitution".

में समझती हं कि इस अमेंडमेंट को स्वीकार करने में होम मिनिस्टर महोदय को कोई एतराज नहीं होगा। जो लोग इस तरह के ब्राथल कीपर्स होते हैं उनके पास रुपया होता है श्रौर दूसरे साधन होते हैं ग्रौर वे ग्रपने को बचा 'ले जाते हैं। लेकिन वह बेचारी विवश होती है ग्रौर एक प्रकार से कैंद में होती है। वह ग्रपनी इच्छा से एक काम भी नहीं कर सकती है। जो वह ग्रमानुषिक ढंग से कमाई करती भी है उसका भी ग्रधिकांश भाग ब्राथल कीपर्स ले लेते हैं। इतना होने पर भी यदि मेरा भ्रमेंडमेंट स्वीकार न किया गया तो केवल उस बेचारी स्त्री को दंड मिलेगा ग्रौर ग्रसली ग्रपराधी छट कर निकल जायेंगे। इस पूरे क्लाज को श्राप गोर से पढ़िये। इसमें उन लोगों को, जो उस स्त्री को फोर्स करते हैं, जो इस तरह की कुटनियां होती हैं या आदमी

होते है उनको दंड देने की कोई व्यवस्था नहीं है।

SHRI B. N. DATAR: Sir. it is not possible to accept this amendment for two reasons. One is that clause 7 deals with the question of prostitution in a particular manner, namely in or in the vicinity of certain places. Therefore, it is not necessary at all.

Secondly, so far as the object that the hon. Member has in view is concerned, it can be served by what has been already provided namely, that a brothel keeper is one who keeps a brothel and who induces women to come there and to practise prostitution. Therefore, the object that the hon. Member has in view is already served by making a person, who forces her to go into the brothel, an offender.

श्रीमती सावित्री निगम : श्रीमन, क्लाज में.....

Mr. CHAIRMAN: No speech; either you withdraw the amendment or you press it.

SHRIMATI SAVITRY DEVI NIGAM: Then I beg to withdraw my amendment.

*Amendment No. 2, was by leave, withdrawn.

Mr. CHAIRMAN: The question

"That clause 7 stand part of the Bill."

The motion was adopted.

Clause 7 was added to the Bill.

Clauses 8 to 12 were added to the Bill.

Clause 13—Special Police Officer and Advisory Body.

CHAIRMAN: There is one amendment by Mrs. Lakhanpal. It requires recommendation under article 117(3) of the Constitution and is therefore, disallowed because it involves expenditure.

^{*}For text of amendment, vide col. 2902 supra.

SHRIMATI CHANDRAVATI LAK-HANPAL: Sir, it is a very important amendment.

MR. CHAIRMAN: If you want, you can speak on the clause.

SHRIMATI CHANDRAVATI LAK-HANPAL: Sir, I think clause 13 is a very important one as it deals with the type of machinery which is going to implement the various provisions of this Bill. Here you find that the machinery which has been provided is the general ordinary police.

[Mr. Deputy Chairman in the Chair.]

Our general police will not be competent enough to deal with the task for the simple reason that the task is difficult and of a delicate nature and requires handling by expert and trained hands. Therefore, I have suggested in its place, a special police squad trained mainly for the purpose and the personnel of which would be in the nature of social workers-cum-policemen, and shall also consist of a fair number of women who will not be serving as mere constables but will be occupying responsible positions to guide the affairs. I would like to read the amendment at least so that the hon. Members may be acquainted with it. The amendment is self-explanatory. Before I read it I would like to impress once more upon the hon. Minister that these suggestions which it includes have been taken from the report of the Committee for and Social Hygiene from which he himself quoted so many times yesterday and I think the suggestion in the amendment on this very deserves very serious and thoughtful consideration. My amendment reads like this:

"There shall be a special inter-State police cadre framed on all-India basis, especially trained in the rescue and other allied requirements for the effective implementation of this Act, the personnel of which shall be in the nature of workers-cum-policemen. "While making recruitment for this cadre, preference would be given to the background of social work a candidate has done.

"A short term training course shall be provided to such cadre both at the lower level and at the higher level."

Mr. DEPUTY CHAIRMAN: That is disallowed.

SHRI BHUPESH GUPTA (West Bengal): She wants to convey the idea.

SHRIMATI CHANDRAVATI LAK-HANPAL: I think if the hon. Minister approve the idea and the spirit behind my amendment and is prepared to convey it to the various states, even then I shall be satisfied. Let him give some thought to the idea which is behind my amendment. Therefore I am reading it.

MR. DEPUTY CHAIRMAN: It is not necessary to read it, has been circulated.

SHRIMATI CHANDRAVATI LAK-HANPAL: Then I would like to say that this suggestion needs thoughtful consideration of the hon. Minister and I think he will not reject it on simple flimsy and technical grounds. I want an assurance from him to the effect that he agrees with the idea.

SHRI B. N. DATAR: I am rejecting it on stronger grounds, not on technical or flimsy grounds. The question of a spécial inter-State police cadre requires greater consideration. ther we shall have such number of cases as to have such a separate cadre is a matter which has to be considered and whenever any all-India service cadres are to be formed, then the question has to be considered by the Central Government and all the State Governments together. But I would assure the hon. Member that this question would be taken into account. We are anxious to have an efficient police so far as the investigation of the offences under this Bill or Act is concerned and therefore, after some experience

has been gained by the various State Governments, the action that the hon. Member has in view might be considered by the State Governments themselves.

Secondly, under the Bill, powers have been given to make necessary rules and I am quite confident that proper rules will be made by the State Governments because the idea is to check or to eradicate such offences to the fullest extent possible. Therefore, the object that the hon. Member has in view will be fully taken into account not only as regards the institution of such a cadre but as regards the training courses.

Lastly, as regards social workers, the hon. Member is aware that already a provision has been made to have the advice of lady workers and we have also social workers and we have also made a provision that wherever it is practicable, there should be women in the police as well. So these two circumstances would meet with the object that the hon. Member has in view.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 13 stand part of the Bill."

The motion was adotped.

Clause 13 was added to the Bill.
Clauses 14 to 20 were added to the Bill.

Clause 21—Protective homes

MR. DEPUTY CHAIRMAN: Aniendment No. 3 of Shrimati Savitry Devi Nigam to clause 21 is also ruled out for the same reason for it requires the President's recommendation. So that amendment is out of order. She may, if she likes, move her other amendments, Nos. 4 and 5.

SHRIMATI SAVITRY DEVI NIGAM: Sir I would like to speak on my amendment No. 3 first.

MR. DEPUTY CHAIRMAN: But are you going to move your other two amendments?

SHRIMATI SAVITRY DEVI NIGAM: I am moving them afterwards, but I will just speak first on my amendment No. 3.

MR. DEPUTY CHAIRMAN: You may move your two amendments and then speak on all the amendments.

SHRIMATI SAVITRY DEVI NIGAM: Sir, I move:

- 4. "That at page 14, line 16, after the word 'home' the words 'which must have sufficient arrangement for the education, training and rehabilitation of the inmates' be inserted."
- 5. "That at page 14, lines 21-22, for the words 'wherever practicable, be entrusted to women' the words 'be entrusted to women especially trained for this purpose' be substituted".

MR. DEPUTY CHAIRMAN: The clause and amendments are now open for discussion.

श्रीमती सावित्री निगम : उपसभापि महोदय, यह जो क्लाज २१ प्रोटेक्टिव होम्स के विषय में है उसके संबंध में मेरा यह कहना है कि यह उस तरह से स्पष्ट नहीं बनाया गया है जिस तरहसे कि इसको बनाना चाहिये था। मैं कई बार पहले भी कह चुकी हूं कि यदि हम सचमुच चाहते हैं कि ग्रध्यात्मवादी भारत के माथे से यह वेश्यावत्ति का कलंक मिट जाय तो हमें इस प्रथा की वृनियाद में जाना चाहिये श्रौर देखना चाहिये कि क्या चीज इसकी बनियाद में है । न तो यह सेक्स प्रॉब्लम है ग्रौर न यह किसी तरह से स्वेच्छा से अपनाया जाने वाला व्यवसाब है। यह समस्या तो केवल गरीबी, बेबसी, लाचारी ग्रौर मजबूरी की बुनियाद पर उत्पन्न हुई है। अब जब कि हम इस तरह के होम्स बनाने जा रहे हैं तब हमें यह देखना चाहिये कि उन होम्स में इन स्त्रियों को कैदिनों की तरह से न रखें बल्कि हम उनको ऐसा व्यवहार दें जैसा कि मां के घर में किसी बेटी को मिलता है। हम उनको इन प्रकार की ट्रेनिंग दें कि वे सेल्फ़ सपोटिंग हो सकें। भ्रभी तो इस प्रकार के होम्स बने हुये हैं कि उनमें बेचारी स्त्रियों को ला करके बन्द कर दिया जाता है ग्रौर उनके सामने एक चर्खा रख दिया जाता है, न तो उनको पूरी तरह से खाना मिलता है ग्रौर न उनके लिये

[श्रीमती स।वित्री निगम]

ट्रेनिंग की कोई व्यवस्था है ग्रौर न स्कूल की कोई व्यवस्था है। तो इस तरह के नर्क में सड़ना कौन पसन्द करेगा। इसलिये म्राज जब यह विधयक बनाया जा रहा है तब इसमें यह स्पष्ट कर दिया जाना चाहिये कि ये होम्स इंडस्ट्रियल होम्स होंगे भौर यह कि इस तरह से कैटेगरीज में डिवाइड करके इनमें स्त्रियों को रखा जायगा, जैसे कि जो छोटी बन्चियां है उन्हें बेस्ट एजुकेशन दी जायेगी, श्रन्छी से श्रन्छी शिक्षा दी जायेगी, जो बडी बड़ी स्त्रियों हैं उन्हें एडल्ट एजुकेशन के द्वारा पढ़ा लिखा कर सेल्फ सपोटिंग बनाया जायेगा भ्रोर नर्सेज या डाक्टर बनाया जायेगा, ग्रौर जो स्त्रियों ऐसी हैं कि जो कुछ भी नहीं कर सकती हैं उनको भी एक निश्चित ग्रवधि के ग्रंदर इन इंडस्ट्रियल होम्स में व्यवसायों की ट्रेनिंग दे करके सेल्फ़ सपोटिंग बना दिया जायेगा। ग्राज होता क्या है ? होता यह है कि इस तरह की बेचारी स्त्रियों को एक जगह ला करके सड़ने के लिये डाल दिया जाता है ग्रौर वे वहां इतनी हैरान ग्रौर परेशान हो जाती है कि उनको जहां जरा सा मौका मिलता है वह वहां से भाग कर फिर नर्क-कुंड में जा गिरती हैं। वह एक नर्क कुंड में से निकल कर दूसरे नर्क-कुंड में जाना पसन्द नहीं करती हैं।

इस स्थिति में यह भ्रावश्यक है कि इस विषय को स्टेट्स पर नहीं छोड़ा जाय बल्कि इस संबंध में इस विधेयक में ही यह डेफनिट कर देना चाहिये कि ऐसी बहनों को जब होम्स में रखा **जायगा तो उनको** बेटर कंडीशन्स में रख करके इस तरह से एज्युकेट किया जायगा कि वे दो वर्ष के ग्रंदर या एक वर्ष के ग्रंदर सेल्फ सपोटिंग बन जायं। यदि ऐसा किया जाय और इन होम्स को ऐसा सुखद और एट्रेक्टिव बैनाया जा सके तो में मोचती हूं कि एक वर्ष के ग्रंदर ही ऐसी सारी बहनें, जो कि भ्राज इस तरह के नर्क-कुंड में फंसी हुई हैं, स्वयं, सवेच्छा से, उस नर्क-कूंड से निकल कर ग्रायेंगी ग्रौर कहेंगी कि हम एक सम्मानित जीवन व्यतीत करना पसंद करती हैं श्रौर हम ऐसे होम्स में रह करके अपनें पैरों पर खड़ा होना सीख लगी ग्रौर स्वावलंम्बी बन बितायेंगी । कर एक सम्मानित जीवन जब तक कि इस समस्या बुनियाद से हल नहीं किया जायेगा तब तक चाहे कितने भी कानून पास हों यह समस्या हल नही हो सकेगी। इसलिये हालांकि किन्ही कारणों से मेरा भ्रमेंडमेंट रूल भाउट कर दिया गया है फिर

भी में माननीय मिनिस्टर महोदय से कहूंगी कि वह मेरे सजेशन को जरूर ही ध्यान में रख लें और जब कभी रूल्स बनायें तो उनमें खास तौर से इस तरह क डाइरेक्शंस रखें कि जब तक ऐसे सेल्फ सपोटिंग बनाने वाले होम्स न हों तब तक कभी भी गवर्नमेंट उनके लिये सेंक्शन न दे और उनको किसी प्रकार से भी कभी भी यह इजाजत नहीं दी जाय कि वे किन्हीं बहनों को अपने यहां रखें।

SHRI B. N. DATAR: May I point out to the hon. Member that the purpose that she has in view would be rather restricted, if these amendments of hers are accepted. I would like to invite the attention of the House to the definition of a corrective institution, given in part (ii) of sub-clause (g) of clause 2 where it is given:

"(ii) a corrective institution in which women and girls rescued and detained under this Act may be imparted such training and instruction and subjected to such disciplinary and moral influences as are likely to conduce to their reformation and the prevention of offences under this Act".

Therefore, it will be clear that the purpose of protective homes is kept very wide and it includes economic as well as moral rehabilitation of the inmates. Therefore, the best would be to leave all these matters to the State Governments and to the people who frame the necessary rules in relation to these protective homes. Therefore, I would submit to the hon. Member that it would be better to leave the matter as it is, so as to give greater discretion, in the first instance, to the State Governments, and secondly to the managers of these protective homes, because their functions include what the hon. lady Member has in view.

MR. DEPUTY CHAIRMAN: Are you withdrawing your amendments. Madam?

SHRIMATI SAVITRY DEVI NIGAM: But I have not spoken on my amendments Nos. 4 and 5. I have only given my views on my amendments No. 3.

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your amendments. Are you withdrawing or pressing your amendments?

SAVITRY SHRIMATI DEVI NIGAM: I have not spoken on my amendments Nos. 4 and 5.

MR. DEPUTY CHAIRMAN: You have spoken on training and all that.

SHRIMATI SAVITRY DEVI NIGAM: But they are about licensing of private institutions.

Mr. DEPUTY CHAIRMAN: But I cannot allow any Member a second speech. Please let me know whether you are pressing or withdrawing your amendments.

SAVITRY SHRIMATI DEVI NIGAM: I withdraw my amendment No. 4, but as for the.....

Mr. DEPUTY CHAIRMAN: No further speech. I cannot allow a Member to speak twice.

SAVITRY • SHRIMATI DEVI NIGAM: But it is on my amendment No. 5 that I am going to speak, for . it deals with a different problem, with the appointment of.....

MR. DEPUTY CHAIRMAN: can put that amendment to vote, if you want. I cannot allow any further speech. Do you want me to put it to vote?

SHRIMATI SAVITRY **DEVI** NIGAM: I want leave of the House to withdraw my amendment No. 4, but I want to speak on my amendment No. 5.

Mr. DEPUTY CHAIRMAN: But I asked you to speak on all your amendments.

SAVITRY DEVI SHRIMATI NIGAM: I would like to withdraw amendments No. 4 and 5.

*Amendments Nos. 4 and 5 were, by leave, withdrawn.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 21 stand part of the Bill."

The motion was adopted.

Clause 21 was added to the Bill.

Clauses 22 to 25 were added to the Bill

Mr. DEPUTY CHAIRMAN: I will now put clause 1, the Title and the Enacting Formula.

SHRIMATI LAKSHMI **MENON:** (Bihar) Sir the title of the International Convention signed at New York on the 9th day of May, 1950 is; "The Suppression of Traffic in persons and of the Exploitation of prostitution of others." Therefore, the Title of our Bill here is not right.

SHRI B. N. DATAR: It is just a summary of the original.

SHRIMATI LAKSHMI MENON: But we state here in this Bill: "in pursuance of the International Convention signed at New York on the 9th day of May, 1950", and the rest of the Title here is wrong because the original Convention is for the suppression of traffic in persons and of the exploitation of prostitution others.

SHRI B. N. DATAR: It is condensed in the expression that is used

SHRI H. P. SAKSENA (Uttar Pradesh): But can the language of the Convention be condensed just as one likes?

SHRIMATI LAKSHMI MENON: Why not give the language of the original?

SHRI BHUPESH GUPTA: The Title should be properly stated. Why should they not correct themselves?

MR. DEPUTY CHAIRMAN: So, you think it is all right as it is?

^{*} For texts of amendments vide col. 2908 supra.

SHRI B. N. DATAR: Yes, it is all right as it is.

MR. DEPUTY CHAIRMAN: Anyway, there is no amendment moved and the hon. Minister is not prepared to accept this suggestion.

SHRIMATI T. NALLAMUTHU RAMAMURTI (Madras): When you quote that Convention, why should you not take the Title of the original? Quotation means keeping literally to the original text.

SHRI B. N. DATAR: We can summarise it also.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 1, the Title and the Enacting Formula stand part of the Bill."

The motion was adopted.

Clause 1, the Title and the Enacting Formula were added to the Bill.

SHRI B. N. DATAR: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY CHAIRMAN: Motion moved:

"That the Bill be passed."

श्रीमती ग्रनीस किदवई (उत्तर प्रदेश): मि० डिपटि चेयरमैन साहब, जो बिल हमारे होम मिनिस्टर साहब ने पेश किया है श्रौर इस हाउस के सामने म्राया है, हम उससे ज्यादा की उम्मीद कर रहे थे। हम तो सोचते थे कि वक्त श्रा गया है ग्रब प्रोस्टिट्यूशन बद होना चाहिये, लेकिन ये जो चीज है, जो कुछ भी एक कदम उठाया गया है, कम से कम वही गनीमत है। इस बिल मे ऐसे घर खोलने का तजिकरा है जहां उनकी इसलाह की जा सके ग्रीर जो लोग प्रोस्टि-टयशन के वास्ते ग्रडडे कायम करे उन पर जर्माना करने श्रोर उन्हें कैंद की सजा देने का तजिकरा है। ऐसे लोगो को जो ग्रौरतोग्रौर लडिकयो को ऐसे काम के लिये मायल करे उनको सजा देने का भी इसमे जिक्र है। इसमे यह भी कहा गया है कि किसी स्कूल, हस्पताल, मस्जिद, मदिर से दो सौ गज के फ़ासले के अदर ऐसी जगह नही होनी चाहिये, लेकिन इससे यह साबित नही होता कि ऐसी जगह होनी ही नही चाहिये हिन्दुस्तान में ▶ हमारे बहुत से साथी यह उम्मीद करते थे कि अब सरकार कोई ऐसा कानून ले कर ग्रायेगी, ऐसा कोई कानून बना देगी जिससे कि यह बुराई जो बरसो से चली ग्रा रही है, चाहे उसकी जो भी वजह हो, हमेशा के लिये मिट जाये। यह मुमिकन है, ऐसा हो सकता है कि उसकी वजह यह हो कि गरीबी दुःख ग्रौर जहालत से यह चीज होती हो या ग्रादमी के ग्रदर छिपी हुई बुराइया इसका कारण हो, दोनो ही चीजे हो सकती है। यह नहीं कहा जा सकता कि एक ही बात इसके लिये जिम्मेदार है।

जहां तक इस बिल मे जो प्रोटेक्टिव घर खीलने का तजिकरा है, इसके सिलसिले में मुझे शिर्फ दो तीन बाते कहनी है। इस सिलसिले में मेरा अपना तजुर्बा है। मैने ऐसी लडिकयो को रखा है, उनको ठीक किया है श्रौर उनके साथ कितने ही साल तक ठीक बर्ताव करने के बाद उन्हें समाज में शामिल कर दिया है। इस सिल-भिले में ग्रगर आठ केसेज में दो में नाकामयाबी हों भी गई तो हम नहीं कह सक्ते कि हम फेल हो गये। जब हमने उन लडिकयो को रखा तब हमे यह महसस हम्रा कि यह प्राब्लम इतना बडा है कि इसको भ्रासानी के साथ हल नही किया जा सकता। लेकिन जब यहा, दो या तीन साल ह्रये, दिल्ली स्टेट गवर्नमेट की तरफ से पुलिस ने रेड करके १६० लडकिया ग्रौर ग्रौरते जी० बी० रोड श्रौर काठ बाजार से ढढ निकाली तब हमे उनको देखने के बाद ग्रदाजा हम्रा कि ग्रगर उनको इकट्टा एक जगह रखा जाता है तो हमारा मकसद फेल हो जाता है। लेकिन ग्रगर वे दूसरी लडिकयों के साथ शामिल कर दी जाती है तो ये काम बन जाता है। इसलिये इस बिल मे जो इसलाह घर खोलने का जित्र है, यानी प्रोटेविटव होम्स का, तो उसकी बाबत में यह कहूगी कि अप्रगर बह लडकिया दूसरी भली लडकियो के साथ रखी जायगी तो वे ठीक हो जायगी । एक बात इससे यह च्रौर होगी कि समाज की नजरें भी उनके ऊपर बरी नही पडेगी। हम लोग ग्रभी ग्रादि नही हैं कि ऐसी लडकियो को सोसाइटी मे स्रासानी के साथ शामिल कर सके। ग्रगर हम उनको इकट्ठे रखेगे तो जिस जगह भी वे जायगी, जिदगी कॅ हर कदम पर उन्हे शिमेन्दगी उठानी पडेगी, वे ग्रपनी पिछली जिंदगी नही भूल सकेगी, **ब्र**पनी पिछली जिदगी मे उन्होने जो कुछ किया है उस पर वे पर्दा नहीं डाल सुकेगी । हर ऋादमी

जानेगा कि यह लडकी उस घर से लाई गई है या कभी उस घर मे रह चुकी है। उस वक्त हमारा सब किया घरा बेकार हो जायेगा। इस वजह से में कहती हू कि इन लडकियो को रखने की जगहे प्रोटेक्टिव होम्स उनके नाम से मखसस न किये जाये बल्कि वहा सब तरह की लडकिया हो, गरीब भी हो, श्रनाथ भी हो, यतीम भी हो। इस बारे मे मेरा यह तजर्बा है कि जब हमने देहली मे अपनी निगरानी मे ऐसी लडिकयो •को रखातो छ महीने की कोशिश के बाद भी हम उनकी जबान से गाली तक नही छड़ा सके क्योकि हमे यह मान लेना चाहिये कि वे लोग इतने गिर चुके होते है कि म्रादमी की सतह पर नही रहते है, उनकी जानवर की सी हैसियत हो जाती है। तो हम उनकी जबान से गाली तक बद नही करा सके, उस हालत मे जब कि हमने उनको इकट्ठा रखा। लेकिन उन्ही मे से प्रको जब मैने लखनऊ में ले जा कर एक दूसरे होम मे रखा जहा भ्रौर दूसरी टाइप की लडकिया थी, जो स्कल जाती थी, सीना, पिरोना, खाना बनाना वगैरा हर तरह के घरेलू हुनर जानती थी, तो वे दो महीने के ग्रदर उनकी सोहबत मे रहकर ठीक हो गईं, उनको हमारे वर्कर्स ने ठीक नही किया, हमने ठीक नही किया बल्कि उनके साथियो ने ठीक कर दिया । तो यह जो इस लाह-घर है इनके सिलसिले मे मेरी यह दरख्वास्त है कि ये सिर्फ प्रोस्टिट्युट लडिकयो के लिये न हो बल्कि वे ऐसे प्रोटेक्टिव होम्स हो, शेल्टर होम्स हो जहा सभी तरह की लडकिया रखी जाय। ऐसा न हो कि एक उसी नाम के घर मे उनको रख दिया जाय ताकि वे कभी समाज मे मुह दिखाने के काबिल न रहे।

दूसरी चीज, इसमे स्पेशल पुलिस श्राफिसर का जिक है और बहिन चन्द्रावती लखनपाल का खयाल है कि स्पेशल पुलिस भी होनी चाहिये श्रौर उसकी खास ट्रेनिंग होनी चाहिये। रिकवरी के सिलसिले में जहा तक हमारा श्रदाजा हुश्रा है—-श्रौर गवर्नमेट ने जो कुछ किया है उससे उसको भी मालूम है— वह यह है कि जब पुलिस के साथ सोशल वर्कर्स को भी शामिल किया गया तभी उस काम में कामयाबी हुई। पुलिस के साथ जो सोशल वर्कर्स जाती थी तो उनमें कुछ तो ऐसी थी जिन्होंने वार के दिनो में पुलिस ट्रेनिंग हासिल की थी, बाद को सोशल ट्रेनिंग ली थी, श्रौर कुछ ऐसी थी जो पहले सोशल वर्कर थी श्रौर बाद को उन्होंने पुलिस ट्रेनिंग ली। इसका नतीजा यह हुग्रा था कि पुलिस ने बहतर तरीके से काम किया क्योंकि

पुलिस के अदर जो हमदर्दी नही होती है वह सोशल वर्कर्स के साथ काम करने से उनमे पैदा हो गई। पुलिस का काम तो ऊपर ही ऊपर का होता है, किसी को गिरफ्तार करना है तो फौरन गिरफ्तार करके ले आई, लेकिन किसी को गिरफ्तार करने मे पहले उसके दिल की बात समझने और उसका पूरा दुख समझने के लिये सोशल वर्कर का होना जरूरी है।

इसलिये में यह कहगी कि वाकई उसके लिये स्पेशल पूलिस भी रखी जानी चाहिये, मगर पूरे हिन्दस्तान के लिये ऐसा करना कहा तक मुमकिन है। हमे ग्रपना पिछला तजर्बा बताता है कि इससे पहले एबडक्टेड गर्ल्स की रिकवरी के वास्ते पूलिस रखी जा चुकी है । मै किसी पर इलजा**म** नही लगाती लेकिन हमारे यहा दिल्ली मे यह वाक्या हुम्रा है कि जितनी म्रच्छी शक्ल वाली लडिकया थी, वे पहले छोड दी गईं क्योकि उनके ऊपर इलजाम नहीं साबित हो सका है कि वे प्रोस्टिट्युशन करती है, श्रौर यह भी सावित नहीं हो सका कि उनकी उम्र १६ या १८ साल से कम है, चाहे वे कम-उम्र थी । हम यह सबिल न कर सके ग्रौर इन सब चीजो मे हमारे जितने सोशल वर्कर्स थे वे पूलिस के सामने फैल हो गये नाकाबिल हो गये। इसलिये में ग्रपनी बहिन की तरमीम की जो उन्होने रखी है उसकी हिमायत करती ह कि यह बिलकुल ठीक है कि पुलिस **श्रफसर स्पेशल हो, एक स्पेशल पूलिस भी हो** श्रौर उस स्पेशल पुलिस के माथ जो सोशल वर्कर्स हो वे भी पुलिस ट्रेनिंग याफुता होने चाहिय । ग्रगर गवर्नमेट इस बुराई को दूर करना चाहाती है तो ये दोनो चीजे जरूरी है। हमे उम्मीद है कि हमारी दूसरी पाच-साला प्लान मे ग्रगर हमारी इस माग को पूरा किया गया तो हम सब मिल करके समाज की इस बुराई का नाम व निशान मिटा देगे।

इसके साथ एक क्लाज यह भी है कि किसी मिस्जिद, मिदर, कालिज, स्कूल, होस्टेल या दूसरे पिब्लिक इस्टिट्यूशस वगैरा से २०० गज के फासले के अदर ऐसी जगहे नहीं होनी चाहिये। जनावे आली, मैं कहती हू यह २०० गज का फासला तो कुछ भी नहीं हुआ। इसका मतलब यह है कि आप शहर के अदर यह सब कुछ होने की इजाजत देते हैं। आप चाहते हैं कि दो सौ गज के बाहर सब कुछ हो। इससे तो यह साबित होता है कि कानून इसकी इजाजत देता है कि २०० गज के बाद यह चीज हो सकती

[श्रीमती अनीस किंदवई]

हैं। कितने शर्म की बात है कि गवर्नमेट, जिसका का काम है लोगो के अखलाक को सवारना, लोगो के चालचलन को सुधारना, वह यह कहे कि दो सौ गज के बाद जो बुराई जी चाहे करो, जितनी बदमाशी जी चाहे करो। यह तो

शतना बदमाशा जो चाह करा। यह ता शहर के अदर भी नहीं होना चाहिये, शहर के बाहर भी नहीं होना चाहिये, इसको तो पूरे हिंदुस्तान में हर जगह बद हो जाना चाहिये। दो मौ गज बहुत ही कम है, कम से कम दो मील का फासला तो रख ही दीजिये, इतना तो होना ही चाहिये।

श्रीमती चन्द्रावती लखनपाल लेकिन मिनिस्टर साहब तो कोई तरमीम मानन के लिये तैयार नही है ।

श्रनीस किदवई . दूसरी चीज यह है कि इसमे लाइसेस का तजकिरा है। गवनेमेट किस चीज का लाइसेस देती है, क्या इसका लाइसेस देती है कि दृनिया मे गदगी फैलाई जाय? क्या इसका लाइसेस देती है कि चारो तरफ बुराई फैलाये ? क्या इसका लाइसेस देती है कि ग्रपने बीवी बच्चो को छोडकर के बद-माशी करे[?] क्या इस बात का लाइसेस देती है जिस-से कि एक लड़की घर के ग्रदर न बैठे बल्कि पब्लिक की मिल्कियत हो जाये ? कैसी शर्म की बात है कि गवर्नमेट इस किस्म के लाइमेस का तजकिरा करती है। पहले जो कुछ हुम्रा सो हुम्रा लेकिन अब तो किसी लाइसेस का सवाल इस पेशे मे नही होना चाहिये। इसका मतलब यह है कि ग्राप प्रोस्टिट्यूशन को तसलीम करते है, श्राप बुराइयो को करने की इजाजत देते हैं। श्राप चाहते हैं कि शहर से कूछ दूर, लोगो के घरो से कुछ दूर हट कर यह सब कुछ होता रहं। इसलिये लाइसेम किसी को नही मिलना चाहिये। भ्रगर किसी एक भ्रौरत या शस्स को इस तरह का लाइसेस मिलता है कि वह बुराई के ग्रहे कायम करे, हर तरह की बीमारी ग्रंपने यहा जमा करे श्रौर इस तरह से समाज के ऊपर कीचड उछाले तो यह बहुत बुरी बात है। इससे तो ग्राप इस चीज को रोकने के बजाय और फैलायेगे। मै उम्मीद करती ह कि गवर्नमेट बहत जल्द इस तरह का दूसरा बिल लायेगी ताकि इस पेशे की मुमानियत हो सके।

इस बिल में जो सजा की मुद्दत दो साल, १ साल या ६ महीने की रखी गई है, या एक हजार यादो हजार का जुर्माना रखा गया है यह बहुत कम है। जो शख्स श्रौरते रखकर इस तरह की बुराई कराता है, श्रौर इस तरह के काम से हजारों रुपया कमाता है वह इतना थोडा जुर्माना स्नासानी के साथ क्यो नहीं दे देगा? क्या श्राप समभते है कि वह एक हज़ार या दो हजार रुपये न देकर श्रपना हजारो का व्यापार रोक देगा [?] में समभती हू वह कभी ऐसा नही करेगा जब कि उसे उस काम से हज़ारो का फायदा पहुचता है। इसी तरह से बिल में इसके मुताल्लिक जो सजा रखी गई र है, मेरे ख्याल मे उससे यह जर्म कम नही होगा। मेरा ख्याल तो यह है कि अगर यह सजा ज्यादा हो तो इस तरह के काम जो लोग करते हैं वे सजा की डर से उसे न करेगे। या ग्राप इस सजा को कोर्ट के ऊपर छोड दीजिये, जैसा वह मुनासिब समझेगी सजा देगी। एक शरूस जो सोसाइटी को बरबाद करता है, जो मल्क मे इस तरह का गिरोह पैदा करता है, जिसकी जिन्दगी का मकसद बहतो को तबाह करना हो, ग्रपने को तबाह करना हो, कैसे भ्राप उसको इस तरह की बराई के काम को जारी रखने के लिये लाइसेस देते हैं। कानन खुदकुशी की इजाज़त नहीं देता है, न उसके लिये किसी को लाइसेस मिलता है। लेकिन श्राप एक लडकी को तबाह करने की इजाजत देते है, एक भ्रादमी को उनको बरबाद करने का लाइसेस देते हैं। सोसाइटी को खराब करने का लाइसेस देते हैं भौर जब उसके ऊपर जुर्म साबित हो जाता है तो मैजिस्ट्रेट उसे कुछ रुपये जुर्माना या कुछ महीनो की सजा दे देता है। इस तरह तो श्राप इस बीमारी को मुल्क से दूर न कर सकेगे।

इस बिल मेयह भी दिया हुग्राहै कि इस तरह के जुर्म करने वालो को स्पेशल पुलिस श्राफिसर बिना वारेन्ट के गिरफुतार करेगा। में समझती हू कि ऐसा गिरफ्तारी मे करप्शन की, बदगुमानी की, ज्यादा गुजाइश है । ग्रगर किसी श्रीरत या मर्द से किसी पुलिस श्राफिसर की ना-इत्तिफाकी हो जाती है तो वह उसको बगैर वारेन्ट के चाहे उसने कोई जुर्म किया हो या न किया हो, गिरफतार कर सकेगा। इसके साथ ही साथ जो एडवाइज़री बोर्ड बनाई गई है, मेरे स्याल मे उसके जरिये इस तरह की कार्रवाई कुछ कम होगी। ग्रगर एडवाइजरी बोर्ड ग्रौर स्पेशल पुलिस ग्राफिसर, दे नो इस तरह के जर्म करने वालो के केसेज को देखें तो पुलिस म्राफिसरो को बगैर वारेन्ट के सही मुजरिमो को गिरफ्तार करना म्रासान हो जायेगा । पुलिस तो सब कामो के लि**ये** श्रोर मुल्क की हिफाजत के लिये होती है, वह इस तरह के मुजरिमों को पकड़ने में अच्छी तरह से कामयाब नहीं हो सकेगी।

श्री उपसभापति : ये सब चीजे मजूर हो चुकी है। इस समय थर्ड रीडिंग हो रही है, ये चीजे जो क्लाजेज में थीं, सब मजूर हो चुकी है।

श्रीमती श्रनीस किदवई : इस वक्त में यही उम्मीद करती हू कि गवर्नमेट बहुत जल्द ऐसा बिल लायेगी जिससे इस बिल में जो कमी रह गई है, वह दूर हो जायगी श्रौर इस पेशे को खत्म करने के लिये यह जर्म करार दे दिया जायेगा।

एक चीज ग्रौर है। ग्रापने इस बिल के जरिये यह कर दिया है कि जो भ्रौरत इस पेशे को करेगी उसे मजा दी जायेगी लेकिन जो वहां जायेगा उसके लिये कोई सजा श्रापने नहीं रखी है। जो शख्स वहां पर इस तरह का जुर्म करने के लिये जायेगा, बुराई करने के लिये जायेगा, उसे भी कुछ सजा मिलनी चाहिये। गवनेंमेट सर्वेन्ट, गर्वर्नमेट भ्राफिसर या मुल्क का कोई भी जिम्मेदार ब्रादमी ग्रगर वहां पर इस तरह की बुराई करने जाता है तो उसके लिये कोई सजा इस बिल के जरिये नही है। मैं उम्मीद करती हूं कि गवर्नमेट भ्रायंदा जो दूसरा बिल लायेगी, उसमें वहां पर जाने वाले लोगों के लिये कुछ न कुछ सजा देने का बन्दोबस्त जरूर करेगी। जो लोग भ्रपने बीवी, बच्चों को छोडकर ऐसी जगहो पर जाते है, उनके लिये भी कुछ सजा रखी जाय।

SHRIMATI T. NALLAMUTHU RAMAMURTI: Mr. Deputy Chairman, Sir . . .

MR. DEPUTY CHAIRMAN: Please be very brief. Madam. This is third reading stage.

SHRIMATI T. NALLAMUTHU RAMAMURTI: How many minutes please?

MR. DEPUTY CHAIRMAN: Not more than five minutes each.

SHRIMATI T. NALLAMUTHU RAMAMURTI: Sir, I have risen to support the Bill though it is full of loop-holes. It is not . . .

MR. DEPUTY CHAIRMAN: The Bill has already been accepted by the

House. So if you have any suggestion to make in regard to the working of the Bill, you may do so.

SHRIMATI Т. NALLAMUTHU RAMAMURTI: Well, before I come to that I wish to say that prostitution had been pointed out as a necessity in society and it had been said that the prostitutes were serving society; were doing a benevolent service to society. This Bill itself-The Suppression of Immoral Traffic in Women and Girls—seemed to point out that only women and girls had to be dealt with and not the other sex. Sir, the community is one and prostitutes will not be there unless there are others of the opposite sex to perpetuate sort of system; and some kind of organisation, especially, the State has to deal with all kinds of evils and eradicate them. We have not kept quiet in regard to crimes in society because there are causes for crime. We have legislated against crime; we have legislated against various evil practices have legislated even like *sati;* we against insanitary conditions etc. that would be detrimental to the healthy living of the community, society and the State, and, as such, prostitution, whether it is individual or institutional or commercial, is a vice, a terrible vice, is a disease and has to be operated upon, as a carbuncle has to be operated upon when it injures the whole society. The State cannot call itself a healthy State unless this evil is done away with absolutely and completely and in doing it all citizens, men and women, have to co-operate. It is common cause and a common undertaking. To the various expressions that were being indulged in yesterday, to which I was listening, both by wellintentioned Members and others who said that society was being saved by the continuance of this evil, I want to give this answer that you simply cannot have an evil and then call yourself a wholesome society and State. It an evil and therefore, I am very grateful to the hon. Minister for having brought forward this Bill, but I hope it includes the other party also and wherever any institution is touched the other operators men also will [Shrimati T. Nallamuthu Rama-

he condemned and brought to book as both are parties to the evil. That is the first point.

murti.]

Secondly, some references were made to art and architecture of the past, to some worship of some deity, "lingam", and that that system was perpetuating this kind of evil. I would like them to read into the past a little differently and go into the whole implication and into the meaning of that—the creative activity that is upheld everywhere in the world, not only in this country I thought that reference was absolutely irrelevant.

And thirdly, with regard to the suggestions made for setting up a machinery to work out in practice Bill, I am sorry all our sisters' amendments are not accepted. But I would beg of the Government to consider the points raised in those amendments by my sister, Shrimati Chandravati Lakhanpal, and by my sister, mati Savitry Devi Nigam, consider those proposals for instituting a complete and exhaustive machinery that would serve as foolproof in this venture that the Government is undertaking in order to eradicate extremely difficult social evil of prostitution.

Before I close, I want to point out that in some of the States already, especially in Madras, we have carried out the instructions given in amendments that were brought up by my hon, sisters here. And for a long time the Moral and Social Hygiene Association has been agitating and I am sure it would welcome this Bill, even though it is still full of loopholes, as I pointed out, as a first step in the right direction. I hope it will not end there and that further steps will be taken in order to put an end to this evil. Further, in Madras State the social welfare organisations, the veteran social workers and Government have come to co-operate recently with such workers. Things have been made possible largely through the efforts made by women who felt very keenly this slur being cast by men on them. And, therefore, they have manned themselves to fight this, to tate. and to make men see that were largely responsible they for the perpetuation of this evil. Therefore, from the highest of the ladder to the lowest, whether it is aided institution or Governmentmanaged organisation we have insisted that women should hold posts of the gazetted cadre, in order not only to eradicate the brothels in the city, but also in the *mofussil*. There is one lady in the city, one lady outside, to tour round as an inspectress of education inspects schools. There is an inspectress and a whole paraphernalia of structures and structures going in rings from the top to the lowest level and I do not say we have exhausted the approach to this problem. I do not say it is perfect. But our Government has listened and co-operated and we are seeing the results.

Some hon. Members said the causes were there. (Time bell rings.) So long as causes were there, the consequences would be there. I do admit that poverty is the cause; I do admit that social allowance of such things is the cause. and so on. And then our Minister had replied that a girl who perpetuated this evil in order to give sustenance to four younger members in the family whom she had to maintain was doing wrong, for, the end, however good, can not justify the questionable means adopted by her. All those causes have to be eradicated, no doubt, and consequences also must be dealt with. The problem has to be tackled both at the root as well as the result side. The evil has to be tackled from both sides and therefore, I support this Bill. But I appeal to the Minister, on behalf of our sisters here, that the objective, the ultimate objective, would be not only the eradication of institutional or commercialised prostitution, but also individual prostitution and to devise ways and means to eradicate that also, to set up a standard of opinion in society that would do away with selling of bodies in order to earn a living in this holy land of ours, India. And under the new Constitution there should not be any evil like this. All that is best

in our ancient lore is to be preserved. With regard to womanhood of India, there is the 'Ek Bharta Vratam, and with regard to men, there is the 'Ek Patni Vratam'. A moral and social standard should be set up in keeping with these ideals. The whole thing must be tackled from a larger point of view, so that nothing of this vice, whether individual or institutional, would be there ever and I hope that steps will be taken soon to bring about this state of affairs.

श्रीमती शारदा भागंब (राजस्थान) : उप-सभापति महोदय, यह जो विधेयक श्राया है, वैसे तो......

(Shri Deokinandan Narayan rose)

MR. DEPUTY CHAIRMAN: This is the third reading Mr. Deokinandan Narayan.

SHRI DEOKINANDAN NARA-YAN (Bombay): I know it, Sir.

श्रीमती शारवा भागंव : वैसे तो इस विघेयक का में समर्थन करती हूं श्रीर साथ ही चाहती हूं कि यह स्वीकार कर लिया जाय। परन्तु एक बात में कह देना चाहती हूं श्रीर वह यह है कि यह बिल जिस मतलब से श्राया है, वह इससे पूरा नहीं होता है। इमलिये इस वक्त में इम बिल को बेकार समझती हूं क्योंकि महिलाश्रम श्रादि के लाइसेंस के बारे में हम पहले ही एक बिल स्वीकार कर चुके हैं। ग्रगर यह बिल लाना था, तो इसका मक़सद यह होना चाहिये था कि वेश्यावृत्ति को बिलकुल दूर कर दिया जाय।

कल जो यह कहा गया कि वेश्यावृत्ति किसी समय में या किसी भी देश में दूर नहीं हुई, में इसका विरोध करना चाहती हूं । यदि किसी भी दोष के लिये यह सोच लिय जाय कि वह किसी भी समय में या किसी भी देश में दूर नहीं हुन्रा, तो हम कभी भी उसको दूर नही कर सकते। हम जानते है ग्रौर ग्रच्छी तरह से जानते हैं कि कोई भी समय या कोई भी देश ऐसा नहीं था, जहां राज्यों में या देशों में लड़ाई न हुई हो, पर म्राज हमारा भारतवर्ष यही प्रचार कर रहा है कि बिना यद के भी देश राज्य या श्रापस में श्रपनी समस्यात्रों को सुलझा सकते हैं। यदि हम ऐसा उदाहरण संसार के सामने रख सकते हैं कि बिना युद्ध के स्रापस में सलाह करके शांति स्थापित की जा सकती है, तो वेश्यादत्ति को बिलकूल दुर करने का भ्रादर्श क्या हम संसार के सामने नहीं रख सकते हैं ? हमें सब से पहले इस कार्य को भारतवर्ष में आरंभ करना चाहिये। यदि हम यही देखेंगे कि दूसरे देशों में क्या होता है, क्या नहीं होता है, श्रीर वेश्यावृत्ति को दूर नहीं करेंगे, तो में यह समझूगी कि हम खाली आदर्श की बात कहते हैं, मगर उसके ऊपर अमल नहीं करना चाहते। अगर सचमुच इस दोष को दूर करना है, तो मंत्री महोदय को वेश्यावृत्ति दूर करने के लिये इसमें अमेंडमेंट लाना होगा और तभी यह दोष समाज से दूर होगा। किसी भी दोष को दोष समझते हुये उसे आवश्यक बताना में ठीक नहीं समभती। में नहीं मानती कि कोई भी दोष संसार में आवश्यक है। जो दोष है, उसको दूर करना हमारा सबसे पहला कर्तव्य है।

यह तीसरा वाचन चल रहा है श्रौर मुझे श्रधिक समय नहीं दिया जा रहा है, इसलिये में एक ही प्वाइंट पर स्ट्रेस करना चाहती हूं कि इस विधेयक में बहुत ही शीघ्र, श्रगले सेशन में, कोई ऐसा श्रमेंडमेंट लाया जाय, जिसमे वेश्यावृत्ति दूर हो श्रौर हम संसार को बना सकें कि भारतवर्ष इस दोष को दूर करने के लिये सब से श्रामे हैं। इस प्रकार भारतवर्ष दसरे देशों के लिये एक श्रादर्श उपस्थित करे।

SHRIMATI LAKSHMI MENON: Sir, am I to finish in one and a half minutes?

Mr. DEPUTY CHAIRMAN: You begin. We shall continue in the afternoon.

SHRIMATI LAKSHMI MENON: Mr. Deputy Chairman, yesterday when I asked for more control in the case of harmful publications, one of the hon. Members quoted the Fundamental Rights and said that we should have to amend the Constitution if we had to bring in legislation for exercising more control over these social evils. Before I commence I want to tell the hon. Member that a right is not a power; and if he knows a little more of political theory, he will realise that right is power for good.

Shri J. S. BISHT (Uttar Pradesh): If the hon. Member knew a little more of the Constitution, she would not make these remarks.

SHRIMATI LAKSHMI MENON: It is a power for good. Let him realise that.

(Interruption).

DEPUTY CHAIRMAN: MR. Order, order.

SHRIMATI LAKSHMI MENON: If we judge the latest enactments that we passed by that standard, then we will find that the kind of measures that we bring have been in a very hesitant way, because we are afraid to offend the sensitiveness of people like these constitutional lawyers, and not catering to the urgent needs of the society. Then I think we are not on the right track at all.

SHRI J. S. BISHT: I suppose it is the privilege of a few people to know, monopoly of a few people.

SHRIMATI LAKSHMI MENON : It is the monopoly rather of these who work for the society to know urgent needs of the society, than those people who take advantage of these narrow interpretations in order to further their own ends.

SHRI J. S. BISHT: What are those ends?

SHRIMATI LAKSHMI MENON: The ends that every lawyer pursues when he argues a case in the court.

Mr. DEPUTY CHAIRMAN: You can continue in the afternoon. House stands adjourned till two o'clock

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The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock, Mr. DEPUTY CHAIRMAN in the Chair.

ALLOCATION OF TIME FOR GOVERNMENT BUSINESS

MR. DEPUTY CHAIRMAN: I would inform the hon. Members that the Business Advisory Committee at its meeting held today has allocated time as follows for Government business during the remaining part of the current session of the Rajya Sabha:—

1. Amendments made by the Lok Sabha in the Medical Council Bill, 1956

2 The Delhi (Control of Build-) ing Operations) Continuance Bill, 1956 (Consideration and passing)

3 The Delhi Tenants (Temporary Protection) Bill, 1956 (Consideration and passing)

three Bills -together 4 hours

lihour

- 4 The Slum Areas (Improvement and Clearance Bill. 1956 (Considerations and passing)
- The Kerala State Legislature (Delegation of Powers) Bill, 1956 (Consideration and passing)
- 6 The Territorial Councils Bill, 1956 (Consideration and passing)
- 7. The Union Duties of Excise (Distribution) Amendment Bill, 1956, as passed by the Lok Sabha (Consideration and passing)
- 8 The Central Excises and Salt (Second Amendment) Bill, 1956, as passed by the Lek Sabha (Consideration and return).
- 9. The Representation of the 1 hour People (Miscellaneous Provisions) Bill, 1956, as passed by the Lok Sabha (Consi-deration and passing).
- 10 Appropriation Bills relating to Demands for Excess Grants for Railways (Consideration and return).
- 11 The Employees Provident 1 hour Funds (Amendment) Bill, 30 minutes.
- 1956, as passed by the Lok Sabha (Consideration and passing)
- 12 The Electricity (Supply) Amendment Bill 1956, as 3 hours passed by the Lok Sabha (Consideration and passing)
- 1' The Appropriation Bills re-2 hours lating to Supplementary Demands for Grants General and Railways (Consideration and return)
- 14 The Banking Companies 2 hours (Amendment) Bill 1956 (Consideration and passing)
- 15 The Foreigners Laws (Ame-1 hour ndment) Bill, 1956 (Consideration and passing)

In order to be able to complete this. programme during the current session, the Committee has recommended that

30 minute